

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

209. IA/5705/2023 C.P. (IB)/971(MB)2020

**IN THE MATTER OF**

Srei Equipment Finance Limited

... Petitioner

Vs

M/s. Muktar Infrastructure India Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 22.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Counsel for the Applicant

For the Respondent: Adv. Aditya Sharma (R1 & R2) (PH)

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**ORDER**

Counsel for the Respondent prays for time to file reply. Allowed as prayed for. Let the reply be filed on or before 06.05.2024 by serving an advance copy on the Counsel opposite. Adjourned to **09.05.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/